

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-II

Item No. 113

IA(I.B.C)/2477 (CH)2023

IA(I.B.C)/2235(CH)2023

IA No. 264/2024

in

C.P. (IB)/173(CH)2020

(Admitted)

IN THE MATTER OF:

Aman Bajaj, Prop. of
M/s Jagir Chand Sham Sundar

...Petitioner/Operational Creditor

Vs.

M/s Ram Lal Aneja Food

...Respondent/Corporate Debtor

Under Section: 9, 60(5), 33(1)(b)(i)to(iii) r/w Sec 33(3)

Order delivered on 05.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant in
IA No. 2235/2023

: Mr. Mayank Mathur, Advocate

For the Applicant in
2477/2023 and 264/2024

: Mr. G.S. Sarin, PCS

For the Respondent No. 2
in IA No. 2477/2023

: Mr. Himanshu Sharma, Advocate

ORDER

IA(I.B.C)/2477 (CH)2023

Rejoinder to the reply of Respondent Nos. 1 and 2 has been filed by learned counsel for the applicant vide Diary No. 03465/3 and 03465/4 dated 29.01.2024, Compilation of Judgements have been filed by learned counsel for the

applicant vide Diary No. 03465/5 dated 02.02.2024 are taken on record. Learned counsels for the parties are directed to make compliance of the last order, if any, within one week. List on 27.02.2024.

IA(I.B.C)/2235(CH)2023 and IA No. 264/2024

Learned counsels for the parties are directed to make compliance of the last order, if any, within one week. List on 27.02.2024 for arguments.

**Sd/-
(L.N. GUPTA)
MEMBER (T)**

Preeti

**Sd/-
(HARNAM SINGH THAKUR)
MEMBER(J)**